

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.Regn.No. RA- 183/92 In
OA- 426/91 and
MP- 1564/92

Date of decision: 3-6-92

Shri Vijay Kumar Bahl Applicant

Versus

Union of India & Ors. Respondents

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

The petitioner in this R.A. is the original respondent in OA-426/91 which was disposed of by judgement dated 7.6.1991. The main application had been filed by Shri Vijay Kumar Bahl against the refusal of the Chief Town Planner, New Delhi, to permit withdrawal of his notice for voluntary retirement. After going through the records of the case carefully and hearing the learned counsel for both the parties, the Tribunal disposed of the

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application with the following orders and directions:-

"(1) We set aside and quash the impugned order dated 4.12.1989 passed by the respondents retiring the applicant from service w.e.f. 1.1.1990;

(2) The applicant shall be deemed to have continued in service as Planning Draftsman;

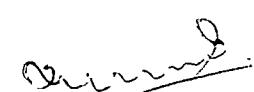
(3) The applicant would be entitled to arrears of pay and allowances and all consequential benefits;

(4) In view of the above, the applicant would be entitled to Government accommodation on payment of normal licence fee."

2. After going through the grounds raised in the R.A., we do not see any error apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting review of the judgement. The R.A. is, accordingly, dismissed.

3. The MP-1564/92 filed by the petitioner praying for condoning the delay in filing the application is also rejected.


(B.N. Dhoudiyal)
Administrative Member


(P.K. Kartha)
Vice-Chairman (Judl.)